

Bail application no. 1090/20
FIR No. 176/2019
PS: Subzi Mandi
U/s: 324 IPC
Subsequently Section Added 326 IPC
State Vs. Praveen Kumar @ Shekhar Sharma

10.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
SI Parveen Kumar on behalf of IO ASI Harswaroop.
Sh. Vineet Jain, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant/accused through electronic means.

TCR has also been received.

Arguments on the bail application heard. Record perused.

After referring to the allegations appearing in the FIR, it is argued by Ld. Counsel of applicant/accused that he is totally innocent and has been falsely implicated in this case; he has nothing to do with the alleged crime and he is a young boy aged about 24 years old. It is further argued that applicant is in custody since_23.11.2019 and he is no more required for the purpose of investigation as chargesheet has already been filed in this case. It is further argued that initially FIR was registered for the offence punishable u/s 324 IPC and he was granted bail at that time but later on Section 326 IPC was also added and he was

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arrested by the IO in this case. It is further argued that applicant/accused has already been granted bail in case FIR No. 283/19 u/s 307/323/324/341/34 IPC PS Patel Nagar. It is, therefore, urged that the applicant may also be released in this case on such terms and conditions as may be deemed fit by the Court.

Per contra, bail application is strongly opposed by Ld. Addl. PP on behalf of State on the ground that the allegations are grave and serious. It is argued that the applicant attacked upon the victim while he was being produced in JC by the staff of lock up before the Sessions Court in Tis Hazari court premises in case FIR No. 263/16 u/s 308/324/325/34 IPC of PS Ranjeet Nagar. It is further argued that the nature of injury is opined to be grievous on the MLC of the victim. It is further argued that the applicant may intimidate the complainant/victim in the event of his release on bail. It is therefore, urged that the bail application may be dismissed.

As already noted above, the FIR in question was initially registered for the offence punishable u/s 324 IPC. It is a matter of record that applicant was initially released on bail by the police. Later on applicant was re-arrested in this case after adding Section 326 IPC during investigation on the basis of result on MLC of victim being opined as grievous by the concerned doctor.

The applicant is shown to be in custody since 23.11.2019. As per reply filed by the IO, the weapon of offence could not be recovered in this case. The investigation has already been completed and chargesheet has already been filed in this case.

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The trial is not likely to be completed in near future on account of lock down situation due to Covid-19. The applicant has already been granted regular bail in FIR No. 283/19 (supra) by Sessions Court. Thus, no useful purpose would be served by keeping the applicant behind the jail.

After considering the overall facts and circumstances of the case including nature of offence charged against the present applicant/ accused and in the light of discussion made herein above, applicant/ accused namely Praveen Kumar @ Shekhar Sharma is admitted to bail subject to furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of MM/ Duty MM/ Link MM and subject to the following conditions:

1. During the period of bail, the accused/ applicant shall not try to contact or influence, directly or indirectly, either the victim or any other witness of the present case.
2. The accused shall not misuse the benefit of bail by indulging in commission of similar offences in future.
3. The applicant shall join the investigation as and when directed to do so and
4. The applicant shall intimate the Court in case of change of his address.

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It is hereby made clear that in the event of violation of any of the bail conditions as detailed above, it shall be open for the complainant/ IO/ State to seek cancellation of bail being granted to the present applicant.

With these directions, the present bail application stands disposed of accordingly.

Copy of this order be given dasti to both the sides electronically, as per rules.

Copy of this order be also sent to concerned Jail Superintendent on official E-mail for being delivered to the applicant/accused.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2434/20
FIR No. 162/2020
PS: Subzi Mandi
U/s: 307/452/34 IPC
State Vs. Ravinder @ Sardare

10.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO SI Rambir Singh.
None for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

None has joined the hearing on behalf of applicant/accused through Video Conferencing despite the fact that matter has been taken 2-3 times. In the interest of justice, no adverse order has been passed today.

Put up for appearance on behalf of applicant and for arguments on bail application on 16.09.2020.

IO is also bound down for next date of hearing.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2435/20
FIR No. 162/2020
PS: Subzi Mandi
U/s: 307/452/34 IPC
State Vs. Ravi

10.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO SI Rambir Singh.
None for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

None has joined the hearing on behalf of applicant/accused through Video Conferencing despite the fact that matter has been taken 2-3 times. In the interest of justice, no adverse order has been passed today.

Put up for appearance on behalf of applicant and for arguments on bail application on 16.09.2020.

IO is also bound down for next date of hearing.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2436/20
FIR No. 162/2020
PS: Subzi Mandi
U/s: 307/452/34 IPC
State Vs. Vijay

10.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO SI Rambir Singh.
None for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

None has joined the hearing on behalf of applicant/accused through Video Conferencing despite the fact that matter has been taken 2-3 times. In the interest of justice, no adverse order has been passed today.

Put up for appearance on behalf of applicant and for arguments on bail application on 16.09.2020.

IO is also bound down for next date of hearing.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2437/20
FIR No. 0044/2020
PS: Wazirabad
U/s: 498A/506/34 IPC
Mahesh Vs. State

10.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ASI Kunwar Singh.
Sh. Pinku Singh, counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

At request, bail application is adjourned to 18.09.2020 for arguments before concerned Court.

IO is bound down for next date of hearing.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2438/20
FIR No. 0044/2020
PS: Wazirabad
U/s: 498A/506/34 IPC
Shakuntala Vs. State

10.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ASI Kunwar Singh.
Sh. Pinku Singh, counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

At request, bail application is adjourned to 18.09.2020 for arguments before concerned Court.

IO is bound down for next date of hearing.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2439/20
FIR No. 0044/2020
PS: Wazirabad
U/s: 498A/506/34 IPC
Matiwar Vs. State

10.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ASI Kunwar Singh.
Sh. Pinku Singh, counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

At request, bail application is adjourned to 18.09.2020 for arguments before concerned Court.

IO is bound down for next date of hearing.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2440/20
FIR No. 0044/2020
PS: Wazirabad
U/s: 498A/506/34 IPC
Munni Devi Vs. State

10.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ASI Kunwar Singh.
Sh. Pinku Singh, counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

At request, bail application is adjourned to 18.09.2020 for arguments before concerned Court.

IO is bound down for next date of hearing.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2441/20
FIR No. 0044/2020
PS: Wazirabad
U/s: 498A/506/34 IPC
Ram Avtar Vs. State

10.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ASI Kunwar Singh in person.
Sh. Pinku Singh, counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

Part submissions heard.

During the course of submissions, Ld. APP on instructions of IO, has informed that the present applicant has not been joining the investigation despite being called upon to do so.

Ld. Counsel for applicant/accused states at Bar that applicant is willing to join the investigation and has assured that he will join the investigation before the next date of hearing. Let him do so in accordance with law.

IO is directed to file additional reply in this regard on the next date of hearing.

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Bail application no. 2441/20
FIR No. 0044/2020
PS: Wazirabad
U/s: 498A/506/34 IPC
Ram Avtar Vs. State

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At request, bail application is adjourned to 18.09.2020 for arguments before concerned Court.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2443/20
FIR No. 281/2020
PS: Wazirabad
U/s: 498-A/304 B IPC
State Vs. Devender Kumar

10.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO W/Inspector Sumitra Solanki.
Sh. Prakash Priyadarshi, Ld. Counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

Arguments on the bail application heard. Reply perused.

After addressing the brief arguments, Ld. Counsel for applicant/accused seeks permission to withdraw the present bail application due to technical defects with liberty to file fresh bail application after removing the technical defects.

In view of the facts and circumstances and the aforesaid submissions made by Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2444/20
E FIR No. 005800/2020
PS: Gulabi Bagh
U/s: 379/411/34 IPC
State Vs. Sagar Roy

10.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

IO/HC Om Parkash Meena in person.

Sh. Faheem Alam, counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

At the very outset, Ld. Addl. PP on instructions of IO has pointed out that the present applicant has already been arrested in this case on 08.09.2020 and therefore, the present anticipatory bail application has become infructuous.

In view of reply filed on behalf of concerned SHO and the aforesaid submission made by Ld. APP on behalf of State, Ld. counsel of accused seeks permission to withdraw the present bail application.

In view of the aforesaid facts and circumstances, the present application is dismissed as withdrawn as having become infructuous.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

Bail application no. 2445/20
FIR No. 226/2020
PS: Subzi Mandi
U/s: 356/379/411 IPC
State Vs. Usama Khan

10.09.2020

This is an application u/s 439 Cr.PC seeking interim bail moved on behalf of applicant/accused.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
ASI Sunil Dutt on behalf of IO is present.
Sh. A.K. Sharma, counsel for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof stated to have already been supplied to Ld. Counsel for applicant/accused through electronic means.

Heard. Perused.

Let the report of concerned Jail Superintendent be called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up on **14.09.2020** for arguments on the bail application before concerned Court.

(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-10.09.2020

